

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 1/AM12
SCHEDULED TO BE HELD ON 06.04.2011
(HELD ON 07.04.2011)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 1/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with ‘Plastic & Rubber Products’ scheduled to be held on 06.04.2011 (held on 07.04.2011) under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Ishwar Singh, Deputy DGFT and Convener
- 2) Shri A.K. Aggarwal, Jt. Industrial Adviser, D/o C&PC
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 52/AM11 held on 31.03.2011.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

AVLIGHT AUTOMOTIVES LTD.				Status: Approved
Case No. A-1	Hqrs. F. No.	RLA F. No.	Advance Licence No. and Date	
NC No.: 1/AM12 Dated:	01/87/050/01337/AM06/DES-VII	05/24/040/00878/AM06	0510175933 dated 07.02.2006	

07.04.2011	01/87/050/00297/AM07/DES-VII	05/24/040/00132/AM07	0510184794 dated 16.06.2006
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Request: **Fixation of adhoc norms for the export product “SAAB Rear Check Arm”.**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/90/2006-PC.II dated 18.05.2007, handed over in the Meeting by Representative of D/o C&PC, following adhoc norms are **approved**:

I. Advance Licence No. 0510175933 dated 07.02.2006

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. SAAB Rear Checkarm 59600730 (636 kg)	45,455 No.	1. Minlon 11C140 BK 121 (Mineral Reinforced Nylon 66 Resin)	2000 kg
2. SAAB Front Checkarm 59600430 (636 kg)	45,455 No.		

**II. Advance Licence
No. 0510184794 dated**

16.06.2006

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1. SAAB Rear Checkarm 59600730 (1591 kg)	113637 No.	1. Minlon 11C140 BK 121 (Mineral Reinforced Nylon 66 Resin)	5000 kg
2. SAAB Front Checkarm 59600430 (1591 kg)	113637 No.		

Case No. A-2	AVLIGHT AUTOMOTIVES LTD.	HQ F. No. 01/87/050/00920/AM06/DES-VII	Status: Deferred
NC No.: 1/AM12 Dated: 07.04.2011	Adv. Lic. No. 0510168909 dated 20.10.2005	RLA F. No. 05/24/040/00538/AM06	

Request: **Fixation of adhoc norms for the export product “Bearing Cases”.**

Decision: A copy of representation of firm forwarded to D/o C&PC on 07.03.2011. Comments awaited.

Deferred for two weeks.

Case No. A-3	SAKATA INX (INDIA) LTD.	HQ F. No. 01/87/050/01192/AM06/DES-VII	Status: Deferred
NC No.: 1/AM12 Dated: 07.04.2011	Adv. Lic. No. 0510173578 dated 04.01.2006	RLA F. No. 05/24/040/00678/AM06	

Request: **Fixation of adhoc norms for the export product “Liquid Printing Inks”.**

Decision: A copy of representation forwarded to DIPP on 10.03.2011. Comments awaited.

Deferred for two weeks.

Case No. A-4	VARUN MEDIMPEX INC.	HQ F. No. 01/87/162/00294/AM11/DES-VII	Status: Deferred
NC No.: 1/AM12 Dated: 07.04.2011	Adv. Lic. No. 0510229891 dated 23.10.2008	RLA F. No. 05/24/040/00678/AM09	

Request: **Fixation of adhoc norms for the export product “SF Brand Elastic Plaster (Non Sterile)”.**

Decision: A copy of representation of firm forwarded to D/o C&PC on 07.03.2011. Comments awaited.

Deferred for two weeks.

NC No.: 1/AM12 Dated: 07.04.2011	F. No. 01/60/162/1802/AM11/EFGC(PRC)/DES-VII		
Advance Licence No. and Date	3110030290 dated 10.08.2007	3110030291 dated 10.08.2007	3110030389 dated 17.08.2007
	3110038487 dated 25.05.2009	3110038486 dated 25.05.2009	3110038438 dated 18.05.2009
	3110038491 dated 25.05.2009	3110038488 dated 25.05.2009	

Application: Request is for issuance of Clarification regarding description of Export Product.

Decision: A copy of request of firm has been forwarded to D/o C&PC on 01.03.2011. Comments of T.A. are still awaited. Hence, it was decided to issue reminder to T.A. for furnishing comments expeditiously.

Accordingly, the case has been deferred for two weeks.

Case No. A-8	BILCARE LTD.			Status: Deferred
NC No.: 1/AM12 Dated: 07.04.2011	F. No. 01/60/162/1692/AM11/EFGC(PRC)/DES-VII			
Advance Licence No. and Date	3110015879 dated 01.06.2004	3110012227 dated 25.08.2003	3110013651 dated 17.12.2003	
	3110018848 dated 30.12.2004	3110018849 dated 30.12.2004	3110020784 dated 10.06.2005	
	3110022668 dated 14.11.2005	3110025468 dated 05.07.2006	3110030288 dated 10.08.2007	3110042765 dated 18.03.2010

Application: Request is for issuance of Clarification regarding description of Export Product.

Decision: A copy of request of firm has been forwarded to D/o C&PC on 01.03.2011. Comments of T.A. are still awaited.

Hence, it was decided to issue reminder to T.A. for furnishing comments expeditiously.

Accordingly, the case has been deferred for two weeks.

Case No. A-9	VISEN INDUSTRIES LTD.	HQ F. No. 01/87/050/00588/AM09/DES-VII	Status: Approved
NC No.: 1/AM12 Dated: 07.04.2011	Adv. Lic. No. 0310497711 Dated 12.12.2008	RLA F. No. 03/95/040/00643/AM09	

Application: Request is for issuance of clarification regarding packing material.

Decision: The issue was considered by the Committee and it was clarified that Packing Material is allowed to firm as per Packing Policy.

Case No. A-10	VISEN INDUSTRIES LTD.	HQ F. No. 01/87/050/00320/AM11/DES-VII	Status: Approved
NC No.: 1/AM12 Dated: 07.04.2011	Adv. Lic. No. 0310602230 Dated 22.11.2010	RLA F. No. 03/95/040/00562/AM11	

Application: Request is for review of NC's decision taken in NC Meeting No. 42/AM11 held on 19.01.2011.

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2005-PC.II dated 08.09.2010, the Committee decided to amend the decision taken in NC Meeting No. 42/AM11 held on 19.01.2011. Accordingly,

following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyvinyl Acetate Emulsion (Solid Content 50% +/- 1%)	1 kg	1. Vinyl Acetate Monomer	0.3570 kg
		2. Veova 10 Monomer	0.0826 kg
		3. Methyl Methacrylate	0.0544 kg
		4. Hydroxy Ethyl Cellulose	0.0010 kg
		5. Sodium Vinyl Sulphonate	0.0026 kg
		6. Silquest Silane A-172/Geniosil GF 56 (Organo Functional)	0.0010 kg
		7. Silane A-187/SilaneZ-6040/KBM 403 (3 Glycidoxy Propyl Trimethoxy Silane)	0.0010 kg
		8. Potassium Persulphate	0.0015 kg
		9. HDPE (Blow Moulding Grade)	As per Packing Policy

Case No. A-11	KULODAY TECHNOPACK PVT. LTD.	HQ F. No. 01/87/050/00193/AM10/DES-VII	Status: Approved
NC No.: 1/AM12 Dated: 07.04.2011	Adv. Lic. No. 0310532598 Dated 06.08.2009	RLA F. No. 03/94/040/00376/AM10	

Application: Request is for amendment in the description of Export Product.

Decision: With oral comments of Technical Representative of D/o C&PC, the Committee decided to amend the description of

Export Product to read as “Plastic Bags [Made out of LLDPE Granules and **LDPE** Granules (Reprocessed)]”.

Case No. A-12	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/050/00187/AM11/DES-VII	Status: Deferred
NC No.: 1/AM12 Dated: 07.04.2011	Adv. Lic. No. 0310591871 Dated 09.09.2010	RLA F. No. 03/95/040/00349/AM11	

Application: Request is for review of NC’s decision taken in Meeting No. 42/AM11 held on 19.01.2011.

Decision: A copy of representation of firm forwarded to D/o C&PC on 23.03.2011. Comments awaited.

Deferred for three weeks.

Case No. A-13	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/050/00253/AM11/DES-VII	Status: Deferred
NC No.: 1/AM12 Dated: 07.04.2011	Adv. Lic. No. 0310597298 Dated 18.10.2010	RLA F. No. 03/95/040/00538/AM11	

Application: Request is for review of NC’s decision taken in Meeting No. 45/AM11 held on 10.02.2011.

Decision: A copy of representation of firm forwarded to D/o C&PC on 23.03.2011. Comments awaited.

Deferred for three weeks.

Case No. A-14	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/050/00270/AM11/DES-VII	Status: Deferred
NC No.: 1/AM12 Dated: 07.04.2011	Adv. Lic. No. 0310593773 Dated 24.09.2010	RLA F. No. 03/95/040/00489/AM11	

Application: Request is for review of NC's decision taken in Meeting No. 45/AM11 held on 10.02.2011.

Decision: A copy of representation of firm forwarded to D/o C&PC on 23.03.2011. Comments awaited.

Deferred for three weeks.

Case No. A-15	TECHNOVA IMAGING SYSTEMS (P) LTD.	HQ F. No. 01/87/050/00300/AM11/DES-VII	Status: Approved
NC No.: 1/AM12 Dated: 07.04.2011	Adv. Lic. No. 0310599496 Dated 01.11.2010	RLA F. No. 03/95/040/00507/AM11	

Application: Request is for amendment in the description of Import Item Nos. 2 and 3.

Decision: The Committee considered the case in detail. It was noted that the firm has applied for change of Brand name which does not affect the basic nature and quantity of Import Items. As such the Committee decided to amend the description of Import

Item No. 2 to read as “Poly Vinyl Pyrrolidene” instead of ‘Poly Vinyl Pirolidine (Grade PVR K-90)’ and Import Item No. 3 to read as “Co-Polymer of Vinylidene Chloride” instead of ‘Co-Polymer Emulsion/PVDC Latex 803” respectively.

Case No. A-16	TECHNOVA IMAGING SYSTEMS (P) LTD.	HQ F. No. 01/87/050/00301/AM11/DES-VII	Status: Approved
NC No.: 1/AM12 Dated: 07.04.2011	Adv. Lic. No. 0310599497 Dated 01.11.2010	RLA F. No. 03/95/040/00492/AM11	

Application: Request is for amendment in the description of Import Item Nos. 2 and 3.

Decision: The Committee considered the case in detail. It was noted that the firm has applied for change of Brand name which does not affect the basic nature and quantity of Import Items. As such the Committee decided to amend the description of Import Item No. 2 to read as “Poly Vinyl Pyrrolidene” instead of ‘Poly Vinyl Pirolidine (Grade PVR K-90)’ and Import Item No. 3 to read as “Resin (Grade Gafquat HS 100)” instead of ‘Resin (Gradegafquat HS 100)’ respectively.

ONLINE CASES

Case No.:13/48/87-ALC1/2010	Party Name:DCM SHRIRAM	Meet No/Date:1/87-ALC1/2011	Status:
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		CONSOLIDATED LIMITED		07.04.2011		Withdrawn	
HQ File :01/87/050/00477/AM11/		RLA File :05/23/040/00227/AM11/		Lic.No/Date:0510277818 24.11.2010		Defer Date:	
Application: Request is for adhoc norms for following:							
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	
1	39042200	63/0- PVC Compound- Suitable for Cable grade	100000.000	K.G	5612500.00	125000.00 US\$	
				Total	5,612,500.00	125,000.00	
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042290	PVC Resin	55700.000	K.G	2537973.00	56525.00 US\$	Value & Qty
2	29173920	Plasticizer- DOP	30000.000	K.G	2342433.00	52170.00 US\$	Value & Qty
				Total	4,880,406.00	108,695.00	
Decision: Zonal Jt.DGFT, CLA, New Delhi vide letter dated 23.03.2011 informed that the advance authorization had been issued on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 28/87-ALC1/2010 held on 13.10.2010. Hence, the case was withdrawn .							

2	Case No.:7/50/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00494/AM11/	RLA File :09/24/040/00369/AM11/	Lic.No/Date:0910044621 09.12.2010	Defer Date:20.04.2011
Decision: A copy of application forwarded to D/o C&PC on 10.03.2011. Comments awaited.				

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Case No.:3/1/87-ALC1/2011		Party Name:KALPENA INDUSTRIES LIMITED,		Meet No/Date:1/87-ALC1/2011 07.04.2011		Status: Withdrawn		
HQ File :01/87/050/00525/AM11/		RLA File :03/94/040/00739/AM11/		Lic.No/Date:0310611827 19.01.2011		Defer Date:		
Application: Request is for adhoc norms for following:								
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>			<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39019090	63/0- POLYTHYLENE COMPOUND (containing 25+/- 1% LLDPE and 75 +/- 1% Calcium Carbonate)			500.000	M.T	12312000.00	270000.00 US\$
						Total	12,312,000.00	270,000.00
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>	
1	39011010	LLDPE Granules BASE POLYMER	125.000	M.T	7263750.00	162500.00 US\$	Value & Qty	
2	28365000	CALCIUM CARBONATE FILLER	375.000	M.T	2346750.00	52500.00 US\$	Value & Qty	
				Total	9,610,500.00	215,000.00		
Decision: Zonal Jt.DGFT, Mumbai vide letter dated 27.03.2011 informed that the advance authorization had been issued on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No.33/87-ALC1/2010 held on 17.11.2010. Hence, the case was withdrawn .								

4	Case No.:3/48/87-ALC1/2010	Party Name:IMPERIAL WATER PROOFING INDUSTRIES PVT.LTD.			Meet No/Date:1/87-ALC1/2011 07.04.2011		Status: Deferred
	HQ File :01/87/050/00467/AM11/	RLA File :03/94/040/00905/AM11/			Lic.No/Date:0310612437 24.01.2011		Defer Date:27.04.2011

Decision: A copy of application has already been forwarded to D/o C&PC on 23.02.2011. However, Technical Representative of D/o C&PC informed Committee that he still has not received the copy of application. Hence, it was decided to again forward a copy of application to D/o C&PC.

5	Case No.:2/48/87-ALC1/2010	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00466/AM11/	RLA File :03/95/040/00803/AM11/	Lic.No/Date:0310613964 03.02.2011	Defer Date:27.04.2011
	Decision: A copy of application has already been forwarded to D/o C&PC on 23.02.2011. However, Technical Representative of D/o C&PC informed Committee that he still has not received the copy of application. Hence, it was decided to again forward a copy of application to D/o C&PC.			

6	Case No.:2/47/87-ALC1/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00460/AM11/	RLA File :07/24/040/00453/AM11/	Lic.No/Date:0710077367 14.02.2011	Defer Date:20.04.2011
	Decision: A copy of application forwarded to D/o C&PC on 03.03.2011. Comments awaited.			

7	Case No.:1/1/87-ALC1/2011	Party Name:DSM ENGINEERING PLASTICS (INDIA) PVT. LTD	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00523/AM11/	RLA File :31/24/040/00241/AM11/	Lic.No/Date:3110046928 15.02.2011	Defer Date:27.04.2011
	Decision: A copy of application forwarded to D/o C&PC on 30.03.2011. Comments awaited.			

8	Case No.:2/1/87-ALC1/2011	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00524/AM11/	RLA File :03/95/040/00335/AM11/	Lic.No/Date:0310617127 22.02.2011	Defer Date:27.04.2011

Decision: A copy of application forwarded to D/o C&PC on 30.03.2011. Comments awaited.

9	Case No.:5/1/87-ALC1/2011	Party Name:MALVIKA AGROTECH PVT. LTD.,	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00527/AM11/	RLA File :11/24/040/00067/AM11/	Lic.No/Date:1110024129 24.02.2011	Defer Date:27.04.2011
	Decision: A copy of application forwarded to D/o C&PC on 30.03.2011. Comments awaited.			

10	Case No.:6/1/87-ALC1/2011	Party Name:METRO TYRES LIMITED	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00528/AM11/	RLA File :30/24/040/00064/AM11/	Lic.No/Date:3010073169 24.02.2011	Defer Date:20.04.2011
	Decision: A copy of application forwarded to DIPP on 30.03.2011. Comments awaited.			

11	Case No.:7/1/87-ALC1/2011	Party Name:PREMIUM POLYALLOYS PVT. LTD.	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00529/AM11/	RLA File :34/24/040/00297/AM11/	Lic.No/Date:3410029445 25.02.2011	Defer Date:27.04.2011
	Decision: A copy of application forwarded to D/o C&PC on 30.03.2011. Comments awaited.			

12	Case No.:8/1/87-ALC1/2011	Party Name:PREMIUM POLYALLOYS PVT. LTD.	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00530/AM11/	RLA File :34/24/040/00298/AM11/	Lic.No/Date:3410029446 25.02.2011	Defer Date:27.04.2011
	Decision: A copy of application forwarded to D/o C&PC on 30.03.2011. Comments awaited.			

13	Case No.:2/50/87-ALC1/2010	Party Name:BA YER MATERIALSCIENCE PVT LTD	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00489/AM11/	RLA File :04/24/040/00300/AM11/	Lic.No/Date:0410122232 03.03.2011	Defer Date:27.04.2011
	Decision: A copy of application forwarded to D/o C&PC on 15.03.2011. Comments awaited.			

14	Case No.:3/50/87-ALC1/2010	Party Name:HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00490/AM11/	RLA File :03/94/040/00890/AM11/	Lic.No/Date:0310619147 03.03.2011	Defer Date:27.04.2011
	Decision: D.O. letter sent to Zonal Jt. DGFT, Mumbai on 24.03.2011 for sending application expeditiously. The Committee noted that the application is still awaited, hence, it was decided to issue reminder D.O. letter to Zonal Jt. DGFT,CLA, Delhi for sending application expeditiously.			

15	Case No.:4/50/87-ALC1/2010	Party Name:JASMINE POLYTECH PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00491/AM11/	RLA File :02/24/040/00213/AM11/	Lic.No/Date:0210155712 03.03.2011	Defer Date:27.04.2011
	Decision: A copy of application forwarded to D/o C&PC on 14.03.2011. Comments awaited.			

16	Case No.:5/50/87-ALC1/2010	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00492/AM11/	RLA File :08/24/040/00372/AM11/	Lic.No/Date:0810096928 07.03.2011	Defer Date:27.04.2011
	Decision: A copy of application forwarded to D/o C&PC on 07.04.2011. Comments awaited.			

17	Case No.: 6/50/87-ALC1/2010	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00493/AM11/	RLA File :08/24/040/00373/AM11/	Lic.No/Date:0810096929 07.03.2011	Defer Date:27.04.2011
	Decision: A copy of application forwarded to D/o C&PC on 07.04.2011. Comments awaited.			

18	Case No.: 4/1/87-ALC1/2011	Party Name:BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00526/AM11/	RLA File :07/24/040/00503/AM11/	Lic.No/Date:0710078054 15.03.2011	Defer Date:27.04.2011
	Decision: A copy of application forwarded to D/o C&PC on 30.03.2011. Comments awaited.			

19	Case No.: 11/1/87-ALC1/2011	Party Name:ARMOR PLAST LTD.,	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00533/AM11/	RLA File :07/24/040/00519/AM11/	Lic.No/Date:0710078243 22.03.2011	Defer Date:27.04.2011
	Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

	Case No.:14/1/87-ALC1/2011		Party Name:DSM ENGINEERING PLASTICS (INDIA) PVT. LTD		Meet No/Date:1/87-ALC1/2011 07.04.2011		Status: Approved						
	HQ File :01/87/050/00536/AM11/		RLA File :31/24/040/00252/AM11/		Lic.No/Date:3110047509 23.03.2011		Defer Date:						
	Application: Request is for adhoc norms for following:												
Sl.No.		ITCHS Code		EXPORT ITEM		Qty		UOM		FOB/FOR (Rs.)		FOB (in Currency of realisation)	

1	39079150	63/0- ARNITE TV4 240 P WHITE 20 % GLASS FIBER REINFORCED PBT	44000.000	K.G	5990985.00	132985.24 US\$
2	39079150	63/0- ARNITE TV 4 240 S P WHITE 20 % GLASS FIBER REINFORCED PBT COMPOUND	22000.000	K.G	3419955.00	75914.65 US\$
				Total	9,410,940.00	208,899.89

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39079150	PBT CHIPS / GRANULES	36119.600	K.G	3651330.36	79463.12 US\$	Value & Qty
2	70191100	GLASS FIBER (CHOPPED STRANDS)	9064.000	K.G	466469.70	10151.68 US\$	Value & Qty
3	34049090	LOXIOL G-32	136.400	K.G	1253.52	27.28 US\$	Value & Qty
4	39079150	PBT CHIPS/ GRANULES	14502.400	K.G	1466047.62	31906.28 US\$	Value & Qty
5	70191100	GLASS FIBER (CHOPPED STRANDS)	4532.000	K.G	233234.85	5075.84 US\$	Value & Qty
6	29159090	CALCIUM STEARATE	56.760	K.G	3964.35	86.28 US\$	Value & Qty
7	34049090	LOXIOL	56.760	K.G	521.62	11.35 US\$	Value & Qty
8	39039090	SAYTEX BROMINATED FR	1586.200	K.G	373904.62	8137.21 US\$	Value & Qty
9	28258000	ANTIMONY TRIOXIDE	1586.200	K.G	852764.91	18558.54 US\$	Value & Qty
10	39046100	DYNEON / TEFLON BASED	45.320	K.G	40066.41	871.96 US\$	Value & Qty
11	32064990	SACTOLITH HDS	249.260	K.G	41919.80	912.29 US\$	Value & Qty
12	29159090	SAVNOL	22.660	K.G	208.25	4.53 US\$	Value & Qty
13	29159090	TALC 2050	45.320	K.G	416.49	9.06 US\$	Value & Qty
				Total	7,132,102.50	155,215.42	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2010 dated 19.05.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. 20% Glassfibre Reinforced	1 kg	1. PBT Chips/Granules	0.8209 kg

	Microsphere based PBT Compound (Arnite TV 4240 P)		2. Glass Fibre	0.2060 kg
			3. Mould Release Agent (Loxiol)	0.0031 kg
	2. 20% Glassfibre Reinforced PBT Compound (Arnite TV 4 240 SP)	1 kg	1. PBT Chips/Granules	0.6590 kg
			2. Glass Fibre	0.2060 kg
			3. Calcium Stearate	0.0025 kg
			4. Mould Release Agent (Loxiol)	0.0025 kg
			5. Flame Retardant (Brominated FR)	0.0720 kg
			6. Antimony Trioxide	0.0720 kg
			7. Dyneon/Teflon based flow modifier	0.0020 kg
			8. Relevant Colourant	0.0110 kg
			9. Sevnol	0.0010 kg
			10. Talc	0.0020 kg

21	Case No.:9/1/87-ALC1/2011	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00531/AM11/	RLA File :03/95/040/01023/AM11/	Lic.No/Date:0310623221 24.03.2011	Defer Date:27.04.2011
	Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

	Case No.:10/1/87-ALC1/2011	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
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22	HQ File :01/87/050/00532/AM11/	RLA File :03/95/040/00987/AM11/	Lic.No/Date:0310623222 24.03.2011	Defer Date:27.04.2011
Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.				

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Case No.:13/1/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Approved
HQ File :01/87/050/00535/AM11/	RLA File :07/24/040/00536/AM11/	Lic.No/Date:0710078299 24.03.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39172390	63/0- UPVC COLOUMN PIPES OF DIFFERENT TYPES AND SIZES - NET CONTENT OF PVC RESIN 41.405 MT.	43.903	M.T	4283582.10	93732.65 US\$
				Total	4,283,582.10	93,732.65

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39041090	PVC RESIN	41.405	M.T	2194961.86	48029.80 US\$	Value & Qty
				Total	2,194,961.86	48,029.80	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 32/87-ALC1/2010 dated 01.10.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC Column Pipes of 75mm OD (Heavy Duty for	1 kg	PVC Resin	0.943 kg

Submersible Pumps/Bore Well)			
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24	Case No.: 12/1/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2011 07.04.2011	Status: Deferred
	HQ File :01/87/050/00534/AM11/	RLA File :04/24/040/00353/AM11/	Lic.No/Date:0410122928 25.03.2011	Defer Date:27.04.2011
	Decision: A copy of application forwarded to D/o C&PC on 04.04.2011. Comments awaited.			

Meeting ended with thanks to Chair and all participants.
